

**Law for refugees in India**

2999. SHRI ANIL MADHAV DAVE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is considering enacting a law or an act for the refugees in India;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU): (a) to (c) India is not a signatory to the 1951 United Nations Convention on the Status of Refugees and the 1967 Protocol thereon. There is no national law on Refugee at present. Government has circulated a Standard Operating Procedure for dealing with foreign nationals who claim to be refugees to all State Governments/ Union Territories on 29th December, 2011. This Standing Operating Procedure stipulate that cases, which are *prima facie* justified on the grounds of a well founded fear of persecution on account of race, religion, sex, nationality, ethnic identity, membership of a particular social group or political opinion, can be recommended by the State Government/Union Territory Administration to the Ministry of Home Affairs for grant of Long Term Visa (LTV) after due security verification. A foreigner to whom LTV is permitted by the Ministry of Home Affairs will be allowed to take up any employment in the private sector or to undertake studies in any academic institution.

**Funds under NCLP in Chhattisgarh**

†3000. DR. BHUSHAN LAL JANGDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether National Child Labour Project (NCLP) in Chhattisgarh receives budget from the Central Government;
- (b) whether the State has made any correspondence with the Central Government as it has not received the Central fund's share for 2011-12 and 2012-13 as mentioned in part (a) above; and
- (c) whether rupees two crores from the Centre and rupees one crore 50 lac from the State have been received for rehabilitation scheme for 2368 bonded labourers in Chhattisgarh while rupees one crore have not been received for rehabilitation of additional 1006 bonded labourers and whether the said amount will be paid immediately ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) Yes, Sir.

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†Original notice of the question was received in Hindi.